

(c) The reasons are :

- (1) Increased cost of wet milk.
- (2) Increased cost of imported skimmed milk powder.
- (3) Increased cost of processing and of other materials.

**Withholding of Sanction for Irrigation Schemes in Maharashtra**

\*1104. SHRI SHANKARRAO SAVANT : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the names of irrigation schemes of Maharashtra, sanction to which is withheld by the Central Government on the ground that the report of the Commission appointed to adjudicate upon the river water dispute in respect of Krishna and Godavari Rivers is not still out ;

(b) whether the Commission have given any stay order in this respect , and

(c) whether the Government of Maharashtra has protested against the withholding of the sanction to its schemes ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). Water disputes on the Krishna between Andhra Pradesh, Maharashtra and Mysore , and the water disputes on the Godavari between Andhra Pradesh, Mysore, Maharashtra, Madhya Pradesh and Orissa, have been referred for adjudication to the Tribunals constituted on the 19th April, 1969 under the Inter-State Water Disputes Act, 1956. The adjudication proceedings are in progress.

The schemes of Maharashtra in the Krishna and Godavari basins, which have been received in the Central Water and Power Commission for examination are indicated in statement. The Government of India in consultation with Planning Commission have not considered it advisable to consider the clearance of these projects when the water dispute regarding the Krishna and Godavari rivers and their valleys is under adjudication by the Tribunals. The question of sanction of new Projects was not referred to the Tribunals.

(c) Yes, Sir.

**Statement**

Major Schemes		Medium Schemes.
<i>Krishna Basin</i>		
1. Hiranyakeshi	(West ward diversion)	1. Khandala
		2. Pangaon (Hinghi)
2. Kasari	do	3. Nazare
3. Dudhganga		
4. Chaskaman		
<i>Godavari Basin</i>		
1. Upper Wardha		1. Dasarwadi
2. Upper Penganga		2. Bhojapur
3. Lendi		3. Dengargaon
4. Pench Irrigation		4. Karpara
5. Lower Penganga		5. Kalyangirja
(Irrigation component of Sahasrakund Project)		6. Dhamna
6. Upper Pravara.		7. Chargaon
7. Lower Dudhna		8. Takh
		9. Giroli
		10. Chulband
		11. Parditakmore
		12. Panchadara
		13. Karadkhed
		14. Tiru
		15. Amalnalla
		16. Pangaon (Chatsil)
		17. Masoli
		18. Tawarja.
		19. Chandrabhaga
		20. Bodhegaon.

**Classification of Industries**

\*1105. SHRI ERASMO DE SEQUEIRA : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state whether Government have removed the discrimination in the matter of non-priority classification of industries, which serve as ancillary or feeder to a priority industry ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY) : While the procedure of licensing, as between the 59 priority industries and other industries (designated as non-priority industries) has not been changed, the entitlements of non-priority industries are enhanced so as to enable them to produce upto their full capacity, or upto 125 per cent of licensed capacity, wherever deemed appropriate.